

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 20
(IB)-22(PB)/2018.

IN THE MATTER OF:

Daimler Financial Services Pvt. Ltd
v.
Value Infracon India Pvt. Ltd

.... Petitioner
.... Respondent

Order U/s. 7 of (IBC) CIRP

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Raj Kumar in RA-53/2023 & IA-1132/23
Shashank Agarwal and Abhishek Taneja,
Advocates
For the SRA : Adv. Neeraj Kr. Gupta

ORDER

IA-1884/2022, IA-5545/2022, IA-4407/2023, IA-4410/2023, IA-5053/2023, RA-53/2023, IA-6098/2023, IA-589/2024

At request and by consent, list the matter on **09.07.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

30.04.2024
Lalit